

**Central Administrative Tribunal  
Principal Bench**

**O.A. No. 3023/2016**

New Delhi this the 05<sup>th</sup> day of September, 2016

**Hon'ble Mr. Raj Vir Sharma, Member(J)**

Smt. Bhateri Devi, Aged 48 years,  
W/o Sh. Zile Singh,  
R/o Vill. Baldhan Khan,  
Distt. Rewari (Haryana) .... Applicant

(By Advocate: Mr. Yogesh Sharma

1. Union of India through the General Manager,  
Northern Railway, Baroda House,  
New Delhi.
2. The Divisional Railway Manager,  
Northern Railway, Firozpur Division,  
Firozpur. .... Respondents

**ORDER (ORAL)**

Heard the learned counsel for the applicant. He argued that the applicant has given a Legal Notice at Annexure A-2 dated 01.07.2016. Learned counsel for the applicant further submitted that applicant will be satisfied if directions are issued to the respondents to decide the plea taken in the Legal Notice within a time bound manner.

2. Under such circumstances, considering the prayer of the learned counsel for the applicant, this OA is disposed of at the admission stage itself, directing the respondents to decide the aforesaid Legal Notice by means of a reasoned and speaking order within a period of two months from the receipt of certified copy of this order. The outcome shall be communicated to the applicant. No costs.

( Raj Vir Sharma)  
Member (J)

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